



2026:AHC:12204

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 4673 of 2025

Sonu Jatav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kumar Ashutosh Srivastava, Nagendra
Bahadur Singh

Counsel for Opposite Party(s) : G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Girjesh Kumar Srivastava, Advocate holding brief of Sri Kumar Ashutosh Srivastava, learned counsel for applicant, Sri R.P. Patel, learned State Law Office for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in S.T. No.411 of 2022, Case Crime No.374 of 2021, under Section 302 IPC, Police Station Pallavpuram, District Meerut with the prayer to enlarge him on bail.
4. This Court had called for the status of the trial from the concerned Trial Court. As per the said status report dated 02.12.2025, after completion of the defence evidence, the trial is stated to be fixed for final arguments and even partial arguments have been completed, and the date fixed for the remaining arguments was 10.12.2025.
5. The Supreme Court in case of *X vs. State of Rajasthan & Anr., 2024 INSC 909*, has held that once the trial has commenced, it should be allowed to reach to its final conclusion, which may either result in conviction or acquittal of the accused. The bail should not be normally granted to the accused after the charge has been framed. It should also not be granted by looking into the discrepancies here or there in the deposition.
6. After hearing the rival submissions advanced by learned counsel for the parties and taking into consideration the judgment of Supreme Court passed

in *X vs. State of Rajasthan & Anr. (Supra)*, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, ***rejected***.

7. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of *Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220* and *Hussain and Another vs. Union of India; (2017) 5 SCC 702*, if there is no legal impediment.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 19, 2026
(Ravi Kant)